

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA),
Indiranagar,
Bangalore- 560 038.

Dated: 16.11.87

APPLICATION NO 644 /87(F)

W.P.No. _____

APPLICANT

vs

RESPONDENTS

Shri T. S. Natesan

To

The Director of Postal Services
or another

1. Shri T. S. Natesan

c/o Shri M. Raghavendra Achar
Advocate

1074-1075, Banashankari I Stage
Bangalore - 560050

2. Shri M. Raghavendra Achar

Advocate

1074-1075, Banashankari I Stage
Bangalore - 560050

3. The Director

Postal Services

c/o office of the Post Master General

Karnataka Circle

Bangalore - 560001

4. The Post Master General
Karnataka Circle
Bangalore - 560001

5. Shri H. Vasudeva Rao
Central Court Stng Counsel
High Court Buildings
Bangalore - 560001

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STAY

INTERIM ORDER passed by this Tribunal in the above said application

on 30-10-87.

Contra AM. 43 Title:

Mr. T. S. Natesan

* Received a copy of the above

Encl: as above

(S) T.S.NATESAN

RECEIVED

Diary No. 1429/02/87

For Date: 18/11/87
By Deputy Registrar
(JUDICIAL)

5/11/87

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

DATED THIS THE 30th DAY OF OCTOBER, 1987

Present : Hon'ble Sri P.Srinivasan Member (A)

Hon'ble Sri Ch.Ramakrishna Rao Member (J)

Application No.644/87(E)

T.S.Natesan,
Asst.Post Master, Channapatna,
Bangalore District,
Bangalore. ... Applicant

(Sri M.R.Achar ... Advocate)

vs.

1. The Director, Postal Services,
C/o C/o the Post Master
General, Karnataka Circle,
Bangalore.

2. The Post Master General,
Karnataka Circle,
Bangalore. ... Respondents

(Sri M.V.Rao ... Advocate)

This application has come up before the
Tribunal today. Hon'ble Sri Ch.Ramakrishna Rao,
Member (J) made the following :

O R D E R

The applicant, who was working as Assistant
Postmaster at Channapatna branch till 24.7.1987, when
he was retired from service under rule 48 of the
Central Civil Services (Pension) Rules, 1972, is
aggrieved with order dated 24.4.1987 (Annexure 1) p-
passed by the Director of Postal Services, Bangalore
(Respondent-1) with three months' notice.

2. Sri M.R.Achar, learned counsel for the applicant, submits that there was no material on the basis of

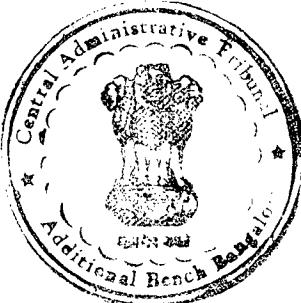


Ch

which the authorities could come to the conclusion that it was in public interest to retire him. The record of the confidential report of the applicant shows that on three or four occasions in recent years the applicant was punished after institution of disciplinary proceedings in respect of venial offences and there was nothing so serious as to justify the applicant's retirement. The purpose of the confidential report is to help a Government servant to improve his performance. The applicant was not given an opportunity from time to time to improve his performance and the colourless remarks in his confidential report were not made known to him. If he knew that these remarks would become the cause of his retirement, he would have been more careful.

3. Sri M. Vasudeva Rao appearing for the respondents submitted that the character rolls of the applicant over the years and particularly in the last five years were either adverse or of indifferent quality. The applicant's integrity was also not totally above board. The authorities, therefore, considered the question of his retirement from both points of view, namely, that he had become ineffective and that he could not be totally relied upon. It had, therefore, been established that it was in public interest to retire him and this Tribunal should not interfere with the impugned order.

4. Having heard both sides and perused the record of the confidential report of the applicant and the minutes of the Review Committee relating to the applicant, we are



(Signature)

satisfied that this was a case where the provisions for retiring a Government servant from service had been properly followed. We find that the character rolls of the applicant in the last five years before he was retired show that he was not pulling his weight in the performance of his duties and he was not totally reliable either. The number of occasions on which he got involved in disciplinary proceedings is also an indication of his inability to contribute effectively to the work. In view of this, we see no reason to interfere with the impugned order.

5. In the result, the application is dismissed.
Parties to bear their own costs.

Sd/-

MEMBER (A)

Sd/-

MEMBER (J)

an.

- True Copy -



R. Mukundan
DEPUTY REGISTRAR
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE
16/1/19